

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH  
COURT III**

1. C.P.(IB)-982(MB)/2020

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)  
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **06.04.2021**

NAME OF THE PARTIES: Godrej & Boyce Mfg. Co. Ltd.  
V/s  
Satec Envir Engineering India Pvt. Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Mr. Sagar Devekar, counsel for the petitioner is present through virtual hearing. None appeared for the respondent.

Counsel for the applicant filed service affidavit evidencing service of notice on respondent along with postal receipt and track report. Corporate Debtor is absent. Service is held sufficient. Respondent/Corporate Debtor is set ex-parte. List this matter on 06.05.2021 for final hearing.

Sd/-  
CHANDRA BHAN SINGH  
Member (Technical)

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)